र्मै पब्लिक भ्रंडरटेकिंग्स कमेटी का मैम्बर था । मैं इससे सहमत नहीं हूं ।

I am not convinced. I do not support this. (Interruptions).

MR. SPEAKER: I tell you, my skin cannot get thicker then this. It has reached the limit. Keep this as a Parliament. It is not meant for shouting like this.

हर वक्त बोलते रहना ऊंची म्रावाख में ठीक नहीं है। कभी तो म्राराम से वैठा करें। उघर वे खड़े हो जाते हैं ग्रीर उबर ग्राप हो जाते हैं।

12.33 hrs.

PAPERS LAID ON THE TABLE ANNUAL PLAN, 1974-75

THE MINISTER OF PLANNING (SHRI D. P. DHAR): I beg to lay on the Table a copy of the "Annual Plan, 1974-75" (Hindi and English versions).

GUJARAT SALES TAX (AMDT.) RULES, 1974 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

(1) A copy of the Gujarat Sales Tax (Amendment) Rules, 1974, published in Notification No. (GHN 230) GSR 1074/(11)-TH in Gujarat Government Gazette dated the 2nd April, 1974, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification [Placed in Library. See No. LT-6895/74].

ANNUAL REPORT AND CERTIFIED AC-COUNTS TOGETHER WITH AUDIT REPORT OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1972-73 AND AIRCRAFT (2ND AMDT.) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1972-73, under sub-section '(2) of section 25 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-6896/74].

(2) A copy of the Certified Accounts (Hindi and English versions of the International Airports Authonity of India for the period 1st February, 1972 to 31st March, 1973 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-6897/74].

(3) A copy of the Aircraft (Sccond Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 13th April, 1974, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-6898/74].

GUJARAT PRIVATE FORESTS (ACQUISI-TION) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Gujarat Private Forests (Acquisition) 229 Papers laid VAISAKHA 13, 1896 (SAKA) Synopsis of Proceed-230 ings of Committee on 5th Plan

Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354P Gujarat Government Gazette in dated the 4th April 1974, under subsection (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6899/741.

MERCHANT SHIPPING (FIRE AppLIAN-CES) AMDT. RULES, 1974, GUJARAT GOVT. NOTIFICATIONS UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962 AND MOTOR VEHICLES ACT, 1939 AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay of the Table:—

(1) A copy of the Merchant Shipping (Fire Appliances) Amendment Rules, 1974 (Hindi and English versions) published in Notification No, G.S.R. 374 in Gazette of India dated the 6th April, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-6900/74].

(2) (i) A copy of Gujarat Government Notification No. GH/G/323/ MTA/1773/7052/E (Hindi and published English versions) in Gujarat Government Gazatle dated the 10th December, 1973, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

 (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification {Placed in Library. See No. LT-6901/ 74].

(3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under subsection (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:-

- (a) The Bombay Motor Vehicles (Gujarat Fourth Amand ment) Rules, 1973, published in Notification No. GIG[73] 190/MVR, 1073/494-1-E in Gujarat Government Gazette dated the 20th July, 1973.
 - (b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1973 published in Notification No. G|G|73,188| MVR-1073/2969-E in Gujarat Government Gazette dated the 26th July, 1973.
- (c) The Bombay Motor Vehicles (Gujarat Amendment) Rules, 1973, published in Notification No. G|G|73|310[MVR;1067]
 7152-E, in Gujarat Government Gazette dated the 28th November, 1973.

(ii) A statement (Hindi and English versions) showing reasons for laying the above Notifications. [Placed in Library. See No. LT-6902/74].

12.34 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEE 'E' ON DRAFT F.FTH FIVE YEAR PLAN

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to lay on the Table Synopsis of Proceedings of